

1 MCC-2353-2025 IN THE HIGH COURT OF MADHYA PRADESH AT INDORE BEFORE HON'BLE SHRI JUSTICE PAVAN KUMAR DWIVEDI ON THE 17th OF JULY, 2025 <u>MISC. CIVIL CASE No. 2353 of 2025</u> <u>MAHESH JOSHI</u> Versus

THE STATE OF MADHYA PRADESH

Appearance:

Shri C.M.Nair - Advocate for the petitioner.

Shri Anand Bhatt - Govt. Advocate for respondent / State.

<u>ORDER</u>

The petitioner has filed this petition for correction in the cause title of the order dated 18/6/2025 passed in W.P.No.19246/2025. It is submitted that the correct name of the petitioner is "Mahesh Joshi" whereas in the order dated 18/6/2025 the name in the cause title / heading it has been wrongly mentioned as "Mukesh Jashi" which appears to be clerical error.

Perused the record. Seen the original writ petition.

The submission of the petitioner is correct. In the cause title of the writ petition, petitioner name is mentioned as Mahesh Joshi.

Resultantly, this petition is allowed and it is directed that in the order dated 18/6/2025 passed in W.P.No.19246/2025 instead of "Mukesh Jashi" it be corrected as "Mahesh Joshi" and a fresh certified



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2 copy be provided to the petitioner after correction.

The petition stands disposed off accordingly.

(PAVAN KUMAR DWIVEDI) JUDGE

SS/-